

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
Appeal-274/252/ND/2023

IN THE MATTER OF:
Income Tax Officer

...APPELLANT

Vs.

**ROC, Delhi and Ors. (Twenty First Century
Associates Pvt ltd)**

...RESPONDENT

Section
U/s 252

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department

:Adv Puneet Rai,SSC along with
ADv Nikhil Jain

For the RoC

:Adv. Shankari Mishra, Adv. Jyoti
Khurana

ORDER

Ld. Counsel on behalf of Appellant is present and submitted that they have served the Respondent through publication and have filed proof of service which is now available on the e-portal. Ld. Counsel on behalf of Respondent is present and submitted that they have already deposited the entire amount of the income tax dues i.e. on 30.03.2024. Ld. Counsel for the Respondent may file the proof of such payment and Ld. Counsel on behalf of Income Tax Department sought time to seek instructions and confirmation from the IT Department regarding the same. List the matter on **30.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)